

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO. 2078
TO BE ANSWERED ON 08.3.2018

Status of Modernisation of Land Records

2078. SHRI SANKAR PRASAD DATTA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has taken up the work of modernization of land records in the country and if so, the details thereof;
- (b) the progress made under the scheme till date, State/UT-wise;
- (c) whether the Government has set any time-frame for the completion of the modernisation of land record projects and if so, the details thereof; and
- (d) the funds allocated and utilized under the scheme during the last three years and the current year, State/UT-wise?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (d): The erstwhile National Land Records Modernization Programme (NLRMP) was being implemented as a Centrally Sponsored Scheme since 2008-09. It has been revamped as the Digital India Land Records Modernization Programme (DILRMP) in 2015-16. The DILRMP has been made a Central Sector Scheme with cent per cent Central funding with effect from 1st April, 2016.

The DILRMP has the following components:

- 1) Computerization of Land Records
- 2) Survey/Resurvey and updating of the survey and settlement Records
- 3) Computerization of Registration
- 4) Modern Record Rooms-Land Records Management Centre at Tahsil/Taluk/Circle/Block level.
- 5) Training and capacity building
- 6) Core GIS
- 7) Legal Changes and
- 8) Programme management

One or more components have been sanctioned in 457 districts of the 36 States/Union Territories in the country. States can supplement and add State-specific needs and requirements as they may deem relevant and appropriate.

State/UT-wise progress details under DILRMP is at **Annexure-I**. State/UT-wise funds allocation and utilization under DILRMP during the last three year and current year is at **Annexure-II**.

The funds are released to the States / UTs to implement the scheme in their respective States/UTs. The work is at various stages of implementation. The implementation of this programme is a complex, sensitive and voluminous work, involving cumbersome and time-consuming processes. Gestation period of completion of the various activities / components of this programme is relatively longer as compared to other schemes. It is a demand driven programme and completion of various components under DILRMP depends upon the effectiveness & capacity of the States / UTs Governments to implement the programme.

Annexure-I

S. No.	Activity	States/UTs who have made substantial progress
1.	Computerization of Land Records (31 States/UTs)	Andhra Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Telangana, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, Dadra & Nagar Haveli, Daman & Diu, Puducherry, Bihar, Jharkhand, Kerala, Assam, Manipur (Partial), West Bengal (Partial), Andaman and Nicobar (Partial), Chandigarh(partial), Lakshadweep & Odisha
2.	Computerization of Property Registration (30 States/UTs)	Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Kerala, Maharashtra, Madhya Pradesh, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Chandigarh, Dadra Nagar Haveli, Delhi and Puducherry, Daman and Diu, Meghalaya, & Andaman & Nicobar(partial)
3.	Integration of Land Records and Property Registration (11 States/UTs)	Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Maharashtra, Odisha, Tripura, Telangana and Puducherry (Partial) & West Bengal (Partial)
4.	Digitisation of Cadastral Maps (25 States/UTs)	Assam, Bihar, Dadra & Nagar Haveli, Goa, Himachal Pradesh, Madhya Pradesh, Odisha, Puducherry, Sikkim, Tripura, Andaman & Nicobar (Partial), Andhra Pradesh (Partial), Chhattisgarh (Partial), Gujarat (Partial), Haryana (Partial), Jharkhand (Partial), Kerala (Partial), Maharashtra (Partial), Punjab (Partial), Rajasthan (Partial), Tamil Nadu (Partial), Telangana (Partial), Uttarakhand (Partial), Uttar Pradesh (Partial) & West Bengal (Partial).
5.	Issuance of Digitally Signed in RoRs. (21 States/UTs)	Andaman & Nicobar, Andhra Pradesh, D & N Haveli, Puducherry, Telangna, Assam (Partial), Bihar (Partial), Chhattisgarh (Partial), Gujarat (Partial), Haryana (Partial), Himachal Pradesh (Partial), Jharkhand (Partial), Madhya Pradesh (Partial), Maharashtra (Partial), Punjab (Partial), Rajasthan (Partial), Tamil Nadu (Partial), Tripura (Partial), Uttarakhand (Partial), Uttar Pradesh (Partial) & West Bengal (Partial).
6.	RoRs on the web (29 States/UTs)	Andhra Pradesh, Andaman & Nicobar, Assam Bihar, Chhattisgarh, Dadra Nagar Haveli, Daman & Diu, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Delhi Odisha, Puducherry, Punjab, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, West Bengal,

Annexure-II

State/UT-wise funds allocation and utilization under DILRMP during the last three year and current year
(Rs. in lakh)

Sl. No	States/UTs	Year-wise Funds released				Utilization of Funds	Utilization Reported
		2014-15	2015-16	2016-17	2017-18		
1	Andhra Pradesh			2000.00	1950.00	9455.44	5201.03
2	Arunachal Pradesh	1011.48	147.34			1207.42	621.91
3	Assam			1523.00		3660.56	1670.95
4	Bihar					7771.42	5182.43
5	Chhattisgarh					3345.57	1935.62
6	Gujarat	1641.990	2700.00	1000.00	1000.00	14309.75	13249.75
7	Goa	398.55				398.55	51.30
8	Haryana	99.20	80.00	49.02		4144.65	2489.00
9	Himachal Pradesh	1949.10	50.00	4.00	10.00	4344.45	2198.82
10	Jammu & Kashmir				477.00	1465.56	866.58
11	Jharkhand			1000.00	250.00	3757.55	3506.91
12	Karnataka					2451.20	22.56
13	Kerala			1249.00		2807.24	1558.24
14	Madhya Pradesh	4.86	4.00	2500.00	1754.00	14412.50	12326.50
15	Maharashtra					6536.16	3722.54
16	Manipur					168.53	0.00
17	Meghalaya					623.75	78.07
18	Mizoram	90.00	119.55	200.00		1837.63	1811.35
19	Nagaland		120.00			1547.62	1547.62
20	Odisha					9628.04	6750.56
21	Punjab	1317.00				2796.26	1050.09
22	Rajasthan			2000.00	2645.00	12919.55	9098.23
23	Sikkim	116.00		76.74	314.88	1333.81	989.25
24	Tamil Nadu	1502.00	277.13	40.00	10.00	3211.73	3033.06
25	Telangana	8385.21				8385.21	1111.00
26	Tripura	581.73	13.11	51.00	685.12	2983.59	2292.41
27	Uttar Pradesh					1852.49	538.35
28	Uttarakhand	762.17		10.00	7.29	779.46	265.02
29	West Bengal			1658.25		9188.82	8044.39
30	A & N Islands					72.25	53.49
31	Chandigarh		50.00	69.60		69.60	40.74
32	D & N Haveli					65.78	39.91
33	Delhi					132.07	5.04
34	Daman & Diu					103.72	68.60
35	Lakshadweep			50.00		216.41	166.41
36	Puducherry				154.00	498.57	274.48
37	Misc.	220.14	437.00	372.32	139.12	1821.87	1637.00
Total All States/UTs		18079.43	3998.13	13852.93	9396.41	140304.76	93499.20